

(iv) Notification G.S.R. No. 1246, dated the 29th August, 1970, together with an Explanatory Memorandum thereon.

(v) Notification G.S.R. No. 1247, dated the 29th August, 1970, together with an Explanatory Memorandum thereon.

(vi) Notification G.S.R. No. 1306, dated the 5th September, 1970.

(vii) Notification G.S.R. No. 1307, dated the 5th September, 1970.

(viii) Notification G.S.R. No. 1308, dated the 5th September, 1970, together with an Explanatory Memorandum thereon.

(ix) Notification G.S.R. No. 1309, dated the 5th September, 1970, together with an Explanatory Memorandum thereon.

[Placed in Library. See No. LT-4184/70 for (i) to (ix)].

(x) Notification G.S.R. No. 1687, dated the 19th September, 1970, together with an Explanatory Memorandum thereon.

(xi) Notification G.S.R. No. 1715, dated the 26th September, 1970, together with an Explanatory Memorandum thereon.

(xii) Notification G.S.R. No. 1716, dated the 26th September, 1970, together with an Explanatory Memorandum thereon.

(xiii) Notification G.S.R. No. 1750, dated the 3rd October, 1970.

(xiv) Notification G.S.R. No. 1751, dated the 3rd October, 1970.

Placed in Library. See No. LT-4271/70 for (x) to (xiv)].

NOTIFICATIONS OF THE MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE)

SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) :—

(i) Notification G.S.R. No. 1248, dated the 29th August, 1970, together

with an Explanatory Memorandum thereon.

(ii) Notification G.S.R. No. 1249, dated the 29th August, 1970, together with an Explanatory Memorandum thereon.

Placed in Library. See No. LT-4204/70 for (i) and (ii)].

NOTIFICATIONS UNDER THE CENTRAL EXCISES AND SALT ACT,

1944 SHRI K. R. GANESH : Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under section 38 of the Central Excises and Salt Act, 1944 :—

(i) Notification G.S.R. No. 1250, dated the 29th August, 1970, publishing the Central Excise (Eleventh Amendment) Rules [Placed in Library, See No. LT-4203/70].

(ii) Notification G.S.R. No. 1791, dated the 17th October, 1970, publishing the Central Excise (Twelfth Amendment) Rules, 1970. [Placed in Library. See No. LT-4183/70].

NOTIFICATIONS UNDER THE CUSTOMS ACT 1962 AND THE CENTRAL EXCISES AND SALT ACT, 1944

SHRI K. R. GANESH : Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—

(i) Notification G.S.R. No. 1242, dated the 29th August, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 54th Amendment Rules, 1970.

(ii) Notification G.S.R. No. 1243, dated the 29th August, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 55th Amendment Rules, 1970.

(iii) Notification G.S.R. No. 1298, dated the 5th September, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 59th